

IN THE INCOME TAX APPELLATE TRIBUNAL  
“B” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER  
AND SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No.2781/Bang/2017
Assessment year: 2008-09

M/s. VRL Logistics Ltd., Varur, Post Chabbi – 581 207. Hubbali Taluka. <b>PAN: AABCV 3609C</b>	Vs.	The Deputy Commissioner of Income Tax, Circle 1(1), Hubbali.
APPELLANT		RESPONDENT

**CORRIGENDUM**

*Per Chandra Poojari, Accountant Member*

This appeal by the assessee is disposed of by the Tribunal vide order dated 25.01.2021. In the cause title of the said order, the assessment year inadvertently mentioned as 2012-13 be read as “**2008-09**”, **PAN** of the Appellant instead of ACKPT 2378J be read as “**AABCV 3609C**” and the words Bengaluru – 560 066 mentioned inadvertently in the last line of address of Appellant be treated as deleted.

Sd/-  
( BEENA PILLAI )  
JUDICIAL MEMBER

Sd/-  
( CHANDRA POOJARI )  
ACCOUNTANT MEMBER

Bangalore,  
Dated, the 01<sup>st</sup> April, 2021.

*/Desai S Murthy /*

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar  
ITAT, Bangalore.